

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 2978
ANSWERED ON – 13/08/2026

WOMEN FRIENDLY INFRASTRUCTURE IN COURTS

2978 SMT. RAJATHI:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether there is any guideline for providing women-friendly infrastructure including separate bar rooms, childcare facilities and feeding rooms;
- (b) whether the Ministry has undertaken any assessment regarding the availability of such facilities in courts; and
- (c) the steps taken by the Ministry to ensure women-friendly infrastructure in courts?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The primary responsibility of development of infrastructure facilities for Judiciary rests with the State Governments. However, to augment the resources of the State and UT Governments, the Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for the District and Subordinate Courts since 1993-94. There are five components covered under the Scheme viz. Court Hall, Residential units for Judicial officers, Lawyers' Hall, Toilet Complexes and Digital Computer Rooms.

Specific aspects including the women-friendly infrastructure in the court halls are within the domain of the High Courts and State Governments. The Building Infrastructure Committee of High Court approves the design of the court halls and projects funded under the CSS. However, the CSS guidelines provide norms and specifications for court halls, which are based on the recommendations of the National Courts Management System (NCMS) Committee of the Supreme Court and norms and practices followed by different States and the CPWD.
